

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 3771

TO BE ANSWERED ON WEDNESDAY, 09th AUGUST, 2017

BAN ON EXIT POLLS

3771. DR. KIRIT SOMAIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to frame a law to ban exit polls during elections;
- (b) if so, the details thereof along with the present status; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (c): As per section 126A of the Representation of the People Act, 1951, there is a ban on conducting and disseminating result of exit polls during the period starting from commencement of polls till the completion of poll.
